

ITEM NO.41

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).8410/2016

(Arising out of impugned final judgment and order dated 19-01-2016 in DBCRL No.549/2012 passed by the High Court Of Judicature For Rajasthan At Jaipur)

JODHRAJ & ANR.

Petitioner(s)

VERSUS

STATE OF RAJASTHAN

Respondent(s)

(IA No. 17865/2016 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No.5350/2017 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 41198/2017, IA No.41198/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.41197/2017 - EXEMPTION FROM FILING O.T.)

Date : 26-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE NAVIN SINHA

Counsel for the parties:

Mr. Rameshwar Prasad Goyal, AOR

Dr. Mainish Singhvi, Sr. Adv.

Mr. Satendra Kumar, Adv.

Mr. Shailja Nanda Mishra, Adv.

Mr. Harsha Vinoy, Adv.

Mr. Milind Kumar, AOR

Ms. Nidhi, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Let records of the Trial Court be summoned.

List after six weeks.

(ARJUN BISHT)  
COURT MASTER (SH)

(RENU KAPOOR)  
BRANCH OFFICER